

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 23th day of June 2020

Cr.No.573 /2020

Cr.M.P.No.1351 /2020

A-2 Chinnadurai (57/20) S/o. Thangasamy Petitioner/Accused

/Vs/

State through the Inspector of Police,
Palamedu P.S.

Cr.No. 573/2020

U/s. 286,294(b),307,323,429,506(ii) IPC & 3 of Explosive Substances Act

.... Respondent/Complainant

Accused Remanded on 17.06.2020

This Bail petition U/s. 437 Cr.P.C filed by Tr. P.Sivakumar Advocate for the
Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Since offence is triable by Hon'ble Sessions Court. Hence petition
is dismissed.

Pronounced by me the 23th day of June 2020.

/Sd/ T. Sindhumathi
Judicial Magistrate
Vadipatti.

